

(2020) 08 SHI CK 0174

In the High Court Of Himachal Pradesh

Case No : Civil Writ Petition No. 2591 Of 2020

Ishwar Singh

APPELLANT

Vs

State Of HP And Others

RESPONDENT

Date of Decision : 17-08-2020

Acts Referred:

Citation : (2020) 08 SHI CK 0174

Hon'ble Judges : Tarlok Singh Chauhan, J;Jyotsna Rewal Dua, J

Bench : Division Bench

Advocate : Tara Singh Chauhan, Ranjan Sharma, Vinod Thakur, Seema Sharma

Final Decision : Dismissed

Judgement

Tarlok Singh Chauhan, J

1. The petitioner has completed his normal tenure of service being posted at Nalagarh since the year 2016 (21.11.2016).

2. Having completed his normal tenure of service, we take no exception to the transfer order even if the same is passed on a D.O. Note. Though, we

may clarify that in this case there is nothing on record to suggest that the transfer of the petitioner, in fact, was effected on the basis of any such D.O.

Note. It is revealed that initially there was some proposal whereby the petitioner and one Parvinder Singh, were seeking transfers on mutual basis.

However, that proposal was not given effect, thereby leading to the transfer of the petitioner.

3. In such circumstances, no case for interference is made out. Accordingly, there is no merit in this petition and the same is dismissed, so also the

pending application(s), if any.